

**IN THE COURT OF ACMM -EAST KKD DELHI**

**FIR No. 09/18  
PS New Ashok Nagar  
State Vs Shakti**

**29.06.2020**

**Application for releasing of jamatalashi articles moved by the applicant Shakti.**

**Through Video conferencing**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. Nadeem Khan, Ld. Counsel for the applicant  
through VC.

The reply has been received from the IO.

Submissions heard. Reply perused.

It is mentioned in the reply that the IO/SHO does not have any objection for releasing the jamatalashi articles. As per law there is no need of any order from the court to release the jamatalashi articles of an accused person.

In these circumstances, the **application is allowed**. The jamatalashi articles of the accused be released to him as per seizure memo.

SHO is also directed not to require any order from the Court for releasing jamatalashi articles of any accused in any case. Application stands disposed off. Copy of this order be sent to SHO concerned for necessary compliance.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 7 days of the opening of the court.

DINESH  
KUMAR

Digitally signed by  
DINESH KUMAR  
Date: 2020.06.29  
14:31:42 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/29.06.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**FIR No. 09/18  
PS New Ashok Nagar  
State Vs Shiva**

**29.06.2020**

**Application for releasing of jamatalashi articles moved by the applicant Shiva.**

**Through Video conferencing**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. Nadeem Khan, Ld. Counsel for the applicant  
through VC.

The reply has been received from the IO.

Submissions heard. Reply perused.

It is mentioned in the reply that the IO/SHO does not have any objection for releasing the jamatalashi articles. As per law there is no need of any order from the court to release the jamatalashi articles of an accused person.

In these circumstances, the **application is allowed**. The jamatalashi articles of the accused be released to him as per seizure memo.

SHO is also directed not to require any order from the Court for releasing jamatalashi articles of any accused in any case. Application stands disposed off. Copy of this order be sent to SHO concerned for necessary compliance.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 7 days of the opening of the court.

DINESH  
KUMAR

Digitally signed by  
DINESH KUMAR  
Date: 2020.06.29  
14:31:09 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/29.06.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**FIR No.114/2020**

**PS Preet Vihar**

**State Vs DL 9 C AN 7671 (Owner-Himanshu Jain)**

**29.06.2020**

**Through Video conferencing**

**Application for releasing vehicle no. DL-9C AN 7671 on superdari.**

Present: Ld. APP for the State through VC.

Sh. Kashmir Singh, Ld. counsel for applicant through VC.

Reply received from the IO.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 6,00,000/- (Rs. Six lacs only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well

as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly. Copy of this order be given dasti to the applicant.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 7 days of the opening of the court.

**(DINESH KUMAR)**

**DINESH KUMAR** Digitally signed by DINESH KUMAR  
Date: 2020.06.29 12:43:31 +05'30'

**ACMM (EAST)/KKD/29.06.2020.**